IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

Appeal No.75/252/ND/2018

In the matter of Aegis Infrastructure (P) Ltd

....PETITIONER

SECTION:

Under Section 252

Order delivered on 31.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor ROC Delhi, New Delhi

For the Intervener

: Ms. Lakshmi Gurung, Standing

Counsel for the Income tax Deptt.

along with Mr. Onkar Singh. Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Counsel for the petitioner is present. In compliance to the directions dated 29.1.2018 passed by this Tribunal in relation to the forwarding a copy of the appeal has been furnished. From the Tracking report as filed by the petitioner, it is seen that that the consignment has been delivered on 18.1.2018, however, Ld. Standing Counsel for the IT Department states that a copy of the appeal along with annexure has not been made available to her. These are being handed over to the Ld. Standing Counsel for the IT Department by the petitioner. The same noted. For the representation of the Income tax Department, 3 weeks time is granted. Within the said period, the respondent ROC is required to file its observations/reply, if any,.

Post the matter for enquiry on 26.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

-S-d-11

Surjit 31.1.2018